

**THE NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(Camp at Chandigarh)
(through web-based video conferencing platform)**

**IA No.100/JPR/2020
In
CP No. IB-44/9/JPR/2019**

Under Section 9 of the IBC 2016

In the matter of:-

M/s Rajputana Constructions Pvt. Ltd. ...Petitioner-Operational Creditor

Versus

Rajasthan Land Holdings Ltd.Respondent-Corporate Debtor

And in the matter of:

IA No.100/JPR/2020

IL & FS Transportation Networks LimitedApplicant/ Financial Creditor

Vs.

Ms. Anuradha Gupta, Resolution Professional
Of Rajasthan Land Holdings LimitedNon-applicant/Respondent

Present through Video Conferencing:-

Mr. Sandeep Taneja, Advocate for the applicant
Ms. Anuradha Gupta, Resolution Professional
Mr. Hemant Kothari, Advocate for the respondent

IA No.100/JPR/2020 In CP No. IB-44/9/JPR/2019

The respondent has filed the reply vide Diary No.00197/2020 dated 29.07.2020. The applicant shall file the rejoinder, if any, within one week with a copy in advance to the counsel opposite, failing which, his right to file rejoinder shall stand forfeited.

2. List the instant IA on 17.08.2020. In the meanwhile, the respondent-Resolution Professional shall not proceed with the Corporate Insolvency Resolution Process till the next date of hearing.

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

Sd/-
(Raghu Nayyar)
Member (Technical)

August 05, 2020
Anchal